

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

IN THE MATTER OF:

M/s Jones Lang Laselle Building Pvt. Ltd.

Vs.

M/s Duet Sare Outsourcing Pvt. Ltd.

Item No.-213
IB-3264(ND)/2019

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC Code, 2016

Order delivered on 14.01.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

For the Intervener

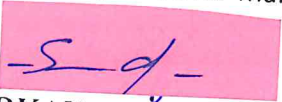
: Ms. Gurmeet Bindra, Ms. Simran Sharma, Advocates

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ORDER

Counsel for the Operational Creditor is present. She has placed on record a copy of the e-mail dated 26.12.2019 demonstrating that notice has been sent to the Corporate Debtor. The same is placed on record. In spite of service, there is no representation. Service against the Corporate Debtor is held sufficient. Therefore, Corporate Debtor is held *ex parte*. Counsel for the Operational Creditor has also complied with the provisions of Section 9(3)(b)(c) of I&B Code, 2016. Matter is posted for making **final submissions**. Put up on 16.03.2019.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)